

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2583  
ANSWERED ON:05.08.2015  
Online Filing of RTI Applications  
George Shri (Adv.) Joice;Scindia Shri Jyotiraditya Madhavrao

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the applications can be filed online under the Right To Information (RTI) Act;
- (b) if so, the details of the procedure and the assistance given to States in this regard;
- (c) whether applications can be filed online by Non-Resident Indians under the RTI Act; and
- (d) if so, the details of the procedure devised therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (d): Government of India has started a RTI online web portal whereby Right to Information (RTI) applications can be filed online by Indian citizens, including those who are living abroad. The detailed procedure in filing of on-line RTI application is as under:

An Indian citizen can file RTI application online through RTI online web-portal, having Uniform Resource Locator (url) [www.rtionline.gov.in](http://www.rtionline.gov.in). The prescribed fee for RTI application can also be paid online through a payment gateway of State Bank of India by way of internet banking of State Bank of India and its associate banks and by using Rupay card, debit/credit cards of Master/Visa. This facility at present is available for 431 Public authorities of Government of India.

All the States have been requested vide this Department's letter dated 3rd December, 2013 to explore the feasibility of implementing online RTI in their respective States. National Informatics Centre (NIC) has been requested to provide technical support such as software and source code to the State Governments who desire to replicate the web portal for online filing of RTI applications at state level.

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